## Demand of Power by the Eighth Five Year Plan

3823. SHRI S. S. SURJEWALA: Will the Minuter of POWER be pleased to state:

- (a) what is the projected demand of power in the country by the end of Eighth Five Year Plan as assessed/likely to be assessed by a sub-committee of National development Council:
- (b) what are the targets of power generation during the said plan period;
- (c) what steps Government have proposed to bridge the gap of demand and supply of power in the country by the end of this plan;
- (d) whether the Power Ministers Conference has taken a decision to rationalise the rates of power tariff in the coun try; and
- (e) if so, the details may be stated and whether the Govt, propose to enforce single tariff system in agriculture sector and to enforce the uniform power tariff for industry/domestic/commercial?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI P. V. RANGAYYA. NAIDU): (a) and (b) The projected demand for power in the country in 1996-97 is 416274 Mkwh (Energy) and 73656 MW (Peakload). A Capacity Addition Programme of 30,537.7 MW has been envisaged for the 8th Five Year Plan.

- (c) To bridge the gap between demand and supply of power in the country, Government have initiated various steps which includes increasing the Plant Load Factor (PLF) of the Thermal Power Plants, renovation, modernisation and uprating of power plants, reduction of transmission and distribution (T&D) losses, efforts to establish a National Power Grid for optimising inter-State and inter-Regional exchanges of power, Energy conservation and private participation.
- (d) and (e) The Action Plan adopied by the Power Ministers' Conference held in January 1993 includes, *inter-alia*, implementation of a minimum rate of agricultural tariff of 50 Paise per Kwh. There is no proposal to enforce a country wide uniform power tariff in industry, domestic and commercial sectors.

## ट्यूबवेल के लिए विद्युत कर्नेक्शन हेतु लम्बित पढ़े आवेषन पत्र

3824. **चौधरी हरि सिंह**ः क्या विद्युत मंत्री यह बताने की कृषा करेंगे कि:

- (क) क्या यह सच है कि उत्तर प्रदेश भरकार द्वारा ट्यूब वैलों के लिए स्वीकृत किए गए विद्युत कनेक्शनों के बहुत सारे अवेदन पल जिला बुलस्-दशहर, उत्तर प्रदेश के विद्युत विभाग के विश्ठ जिला विद्युत अधीक्षक के पास कार्यवाही किए जाने हेस पड़े हुए हैं;
- (ख) यदि हो, तो इन ट्यूबवैनों को कब तक चण्लु कर दिया जयेगः, और
- (ग) उपर्युक्त अधिकारी के पास ट्यूबवैलों के लिए विद्युत कनैक्शन दिए जाने हेत् कितने अवेदन पत्र लम्बित हैं?

विद्युत मंत्रालय में राज्य मंत्री (श्री पी वी: रंगैया नायडु): (क) से (ग) मूचना एकत की जा रही है और सभा पटल पर रख दी जाएगी।

## Meter Rent Charged by DESU

3825. SHRI SARADA MOHANTY: Will the Minister of POWER be pleased to state:

- (a) whether it is a fact that DESU is charging Rs. 6'- p.m. as meter rent from the consumer of domestic light:
- (b) if so, since when this rate is being charged from the consumers of electricity in Delhi:
  - (c) whether this rate is not high: and
- (d) whether Government propose to reduce the rate of meter rent?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI P. V-RANGAYYA NAIDU): (a) Yes, Sir.

(b) The rate is effective from 1-4-1989.